The Kerala Municipality (Amendment) Act, 1996

Act 8 of 1996

Keyword(s):
District, Metropolitan Area, Municipal Area, Panchayat, Population

ACT 8 OF 1996

THE KERALA MUNICIPALITY (AMENDMENT) ACT, 1996 [1]

An Act further to amend the Kerala Municipality Act, 1994.

Preamble. —WHEREAS it is expedient to amend the Kerala Municipality Act, 1994 (20 of 1994), for the purposes hereinafter appearing;

BE it enacted in the Forty-seventh Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Kerala Municipality (Amendment) Act, 1996.

(2) Section 2 of the Act shall come into force at once and the other Sections shall be deemed to have come into force on the 1st day of October, 1995.

2. Amendment of Section 7. — In sub-section (4) of Section 7 of the Kerala Municipality Act, 1994 (20 of 1994) (hereinafter referred to as the principal Act), for the words "within three months" the words "within six months" shall be substituted.

3. Amendment of Section 13.— In Section 13 of the principal Act,—

(a) in the marginal heading, for the word "allowance", the words "Honorarium and allowances" shall be substituted;

(b) in sub-section (1), for the word "allowance" the words "honorarium and allowances" shall be substituted.

4. Repeal and saving. —(1) The Kerala Municipality (Amendment) Ordinance, 1996 (5 of 1996) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.
The Kerala Municipality (Amendment) Act, 2000

(Act 14 Of 2000)

An Act further to amend the Kerala Municipality Act, 1994.

Preamble. — whereas it is expedient further to amend the Kerala Municipality Act, 1994 for the purposes hereinafter appearing;

be it enacted in the Fifty-first year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Kerala Municipality (Amendment) Act, 2000.

(2) Section 7 of the Act shall come into force at once and the remaining sections shall be deemed to have come into force on the 18th day of January, 2000.

2. Amendment of section 19.—In section 19 of the Kerala Municipality Act, 1994 (20 of 1994) (hereinafter referred to as the Principal Act).

(1) In sub-section (2), for the word 'Government' the words 'State Election Commission' shall be substituted;

(2) for sub-section (4), the following sub-section shall be substituted, namely:—

"(4) The meeting convened under this section shall be presided over by an officer authorised by the "State Election Commission" under sub-section (2)";

(3) Sub-section (4A) shall be omitted.

3. Amendment of section 38.—In section 38 of the Principal Act, —

(a). In sub-section (3), for the words "for such period as the Chairperson or the person presiding may decide" the words "for the day by the Chairperson or the person presiding" shall be substituted.

(b). Proviso shall be omitted.

4. Amendment of section 69.—In sub-section (1) of section 69 of the principal Act, or the words "State Election Commission" the words "State Election Commission or the officer authorised by it in this behalf" shall be substituted.

5. Insertion of new section after section 69.—After section 69 of the principal Act, the following section shall be inserted, namely:—
"69 A. Review of final orders by the State Election Commission. —(1) The State Election Commission may, either suo motu or on application, review any order passed under section 69 and pass such orders as it may deem fit.

(2) An application for review under sub-section (1) shall be submitted within fifteen days from the date of passing of the final order on which the complaint is based:

Provided that the time taken for obtaining a copy of the order against which the complaint has been filed shall be excluded for calculating the said fifteen days.

(3) Any order issued by the State Election Commission under sub-section (1) shall be published, as soon as may be after it is issued, by affixing in the notice board of the concerned Municipality and in a conspicuous place within such Municipal area and the fact of such publication shall be published in the gazette and in two local newspapers having wide circulation in the concerned Municipal area."

6. Amendment of section 89.—In section 89 of the Principal Act, for the words "from the date of the order till the expiry of the period of the elected council" the words "for a period of five years from the date of such order" shall be substituted.

7. Amendment of section 383A.—In section 383A of the Principal Act, for the existing proviso, the following proviso shall be substituted namely:—

"Provided that the said limit of three metres shall not be applicable for the construction, subject to the Building Rules, of first floor or second floor or of both upon a building, existing as on the date of coming into force of this Act:

Provided further that, any path, bridge or similar constructions used solely for entering into any building or weather shade or sun shade forming part of the building may, subject to the Building Rules, be constructed within the said three metre limit:

Provided also that when the part of the existing building demolished for the implementation of any town planning scheme it shall be in such a way as not to adversely affect the remaining portion of the building or the new addition made and the complete responsibility regarding the safety and stability of it shall be on the owner of the building and when he makes such demolition it shall be performed at his own cost and responsibility and he shall not be eligible for any compensation for the said construction and he shall submit a consent letter for this purpose along with the application.

8. Amendment of section 407.—In sub-section (i) of section 407 of the Principal Act, for the words and figures "on or before 31 December, 1998 " the words and figures "on or before 15th October 1999 " shall be substituted.

9. Repeal and saving. —(1) The Kerala Municipality (Amendment Ordinance, 2000 (4 of 2000) is hereby repealed.
(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the said Ordinance shall be deemed to have been done or taken under this Act.
THE KERALA MUNICIPALITY (AMENDMENT) ACT, 2003 [1]

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.--Whereas it is expedient further to amend the Kerala Municipality Act, 1994 (20 of 1994) for the purposes hereinafter appearing;

BE it enacted in the Fifty-fourth year of the Republic of India as follows:-

1. Short title and commencement.--(1) This Act may be called the Kerala Municipality (Amendment) Act, 2003.

(2) Section 2 of this Act shall be deemed to have come into force on the 24th day of March, 1999 and the remaining sections shall be deemed to have come into force on the 29th day of March, 2003.

2. Amendment of section 85.--In section 85 of the Kerala Municipality Act, 1994 (20 of 1994), (hereinafter referred to as the principal Act), after clause (f) the following proviso shall be added, namely:--

"Provided that even if a candidate has omitted any word or words inadvertently when he makes and subscribes signature in such oath or affirmation and he has subsequently been elected as Councillor and assumed office on oath or affirmation made in the Third Schedule he shall not be considered as disqualified for the mistake happened earlier.".

3. Validation.--Notwithstanding anything contained in the Kerala Municipality Act, 1994 (20 of 1994) or in any other law, or in any judgement or order of any court, where a person has been elected as a Councillor of a Municipality and has assumed office after making and subscribing oath or affirmation as per the Third Schedule of the principal Act, 1994, he shall not be considered as invalid for the only reason that while presenting nomination paper he has omitted any word or words in the oath or affirmation made or subscribed before the returning officer or any other authority and shall continue to be the Councillor.

4. Repeal and saving.--(1) The Local Self Government Institution Laws (Amendment) Ordinance, 2003 (2 of 2003), except Section 3 thereof is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.
THE KERALA MUNICIPALITY (THIRD AMENDMENT) ACT, 2005

(ACT 33 OF 2005)

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.- WHEREAS, it is expedient further to amend the Kerala Municipality Act, 1994 (20 of 1994) for the purposes hereinafter appearing;

BE it enacted in the Fifty-sixth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Kerala Municipality (Third Amendment) Act, 2005.

(2) Sections 6, 7 and 8 of this Act shall be deemed to have come into force on the 1st day of September, 2000 and the remaining shall come into force at once.

2. Amendment of section 19.- In section 19 of the Kerala Municipality Act, 1994 (20 of 1994) (hereinafter referred to as the principal Act), for sub-section (8) the following sub-section shall be substituted, namely:-

“(8) The Officer presiding over the meeting shall not speak on the merits and de-merits of the motion and shall not be entitled to vote.”.

3. Amendment of section 22.- In the principal Act in clause (k) of sub-section (1) of section 22, in between the words “slum improvement,” and “public distribution system”, the words “poverty eradication” shall be inserted.

4. Amendment of section 90.- In sub-section (1) of section 90 of the principal Act, for clause (h) the following clause shall be substituted, namely:-

“(h) is employed as a paid legal practitioner on behalf of that municipality; or”,

5. Amendment of section 91.- In clause (f) of section 91 of the principal Act, after the words, “or except as permitted by rules made under this Act.” the following words shall be added, namely:-

“or enters into the contract or work with the Municipality as a Convener of the beneficiary committee which undertake the project or work of that municipality as per any rules made under this Act.”.

6. Amendment of section 128.- In section 128 of the principal Act,-

(1) In subsection (1) after clause (a) the following clause shall be inserted, namely:-
“(aa) any voting machine develops a mechanical failure during the course of recording votes; or,”;

(2) In clause (b) of sub-section (2) after the words, “error or irregularity” the words, “or the mechanical failure developed in the voting machine”, shall be inserted.

7. Insertion of new section after section 130.- In the principal Act, after section 130 the following section shall be inserted, namely:-

“130A. Use of voting machine in elections.- Notwithstanding anything contained in this Act or rules made thereunder, the system of giving vote and recording of vote by using voting machines as may be prescribed may be adopted in every election decided by the State Election Commission considering the circumstances in each region.

Explanation.- For the purpose of this section “voting machine” means any electronic machine or any other machine used for giving or recording of votes and it shall also be construed that any reference as to ballot box or ballot paper in this Act or the rules made thereunder save as otherwise provided shall include the reference to a voting machine which is being used in any election.”

8. Amendment of section 565.- In section 565 of the principal Act, after clause (a) of sub-section (2) the following clause shall be inserted, namely:-

“(aa) the manner of giving and recording of votes by using voting machine and the procedures in conducting polling in polling stations or places where such machines are used”.


(a) anything done or deemed to have been done or any action taken or deemed to have been taken under sections 128, 130A and 565 of the principal Act, amended under the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act;

(b) anything done or any action taken after the cessation of operation of the said Ordinance and before the date of publication of this Act in the Gazette, which could have been done or taken under the principal Act amended under the said Ordinance had it not been ceased to operate, shall be deemed to have been done or taken under the principal Act as amended under this Act.

(2) The cessation of the said Ordinance shall not affect,-

(a) any right, privilege, obligation or liability acquired, accrued or incurred thereunder; or
(b) any legal proceedings or remedy in respect of any such right, privilege, obligation or liability and such legal proceedings or remedy may be instituted, continued or enforced under the provisions of the principal Act as amended by this Act.
THE KERALA MUNICIPALITY (FOURTH AMENDMENT) ACT, 2005[1]

(Act 34 Of 2005)

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.- WHEREAS, it is expedient further to amend the Kerala Municipality Act, 1994 for the purposes hereinafter appearing;

BE it enacted in the Fifty-sixth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Kerala Municipality (Fourth Amendment) Act, 2005

   (2) It shall come into force at once.

2. Amendment of section 12.- In section 12 of the Kerala Municipality Act, 1994 (20 of 1994) (hereinafter referred to as the principal Act), after sub-section (8) the following sub-section shall be added, namely:-

   “(8A) The State Election Commission may declare the office of the Chairperson or Deputy Chairperson, as vacated on his own motion where the person has not entered upon his office, without sufficient cause, by taking oath or affirmation within a period of fifteen days from the date he was declared elected as such as Chairperson or Deputy chairperson.”.

3. Amendment of section 270.- In section 270 of the principal Act, after item (iv) in the schedule to sub- section (1) the following item shall be inserted, namely:-

   “(iv a) Transfer of assignment on lease other than sublease of immovable property.

   The same stamp duty on sale deed for a consideration equal to the amount of consideration of transfer (item 21 or 22, as the case may be of the Schedule to the Kerala Stamp Act, 1959)”. 
THE KERALA MUNICIPALITY (FIFTH AMENDMENT) ACT, 2005[1]

(ACT 35 OF 2005)

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.-WHEREAS, it is expedient further to amend the Kerala Municipality Act, 1994 for the purposes hereinafter appearing;

BE it enacted in the Fifty-sixth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Kerala Municipality Act (Fifth Amendment) Act, 2005.

(2) It shall come into force at once.

2. Amendment of Section 447.- In the Kerala Municipality Act, 1994 (20 of 1994), for sub-section (4) and (5) of section 447, the following sub-section shall be substituted, namely:-

“(4) The period of licence granted under sub-section (3) and (3A) or a licence deemed to have been granted under sub-section (6) shall unless a date is specified therein, expire on completion of three years from the date of its issue.

(5) Every application for any licence or permission or for its renewal under this Act or the rules or bye-laws made thereunder, shall be made not less than thirty days and not more than ninety days before the earliest day on which such licence or permission is required or the licence expires.

(6) If the order on an application for any licence or permission are not communicated to the applicant within thirty days after the receipt of the application by the Secretary or within such longer period as may be prescribed in any class of cases, the application shall be deemed to have been allowed for the period required in the application subject to the Act, rules and bye-laws and all conditions which would have been ordinarily imposed.”

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THE KERALA MUNICIPALITY (SEVENTH AMENDMENT) ACT, 2005

(ACT 37 OF 2005)

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.-WHEREAS, it is expedient further to amend the Kerala Municipality Act, 1994 for the purposes hereinafter appearing;

BE it enacted in the Fifty-sixth Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Kerala Municipality (Seventh Amendment) Act, 2005.

(2) It shall come into force at once.

2. Amendment of Section 108.- In the Kerala Municipality Act, 1994 (20 of 1994) (hereinafter referred to as the principal Act), after sub-section (1) of section 108, the following sub-section shall be inserted, namely:-

“(1A) Every candidate submitting nomination under sub-section (1) shall not be deemed to be qualified to be elected to fill that post unless he submits, along with such nomination, the details regarding his educational qualification, criminal cases in which he is involved at the time of submission of nomination, property owned by him and other members of his family, liabilities including arrears due from him to any Public Sector Undertaking or Government or Local Self Government Institutions and whether disqualified for defection under the Kerala Local Authorities (Prohibition of Defection) Act, 1999, in the form and manner as may be prescribed.”.

3. Amendment of Section 178.- In section 178 of the principal Act, in sub-section (1), after clause (c) the following clause shall be inserted, namely:-

“(ca) that the details furnished by the elected candidate under sub-section (1A) of section 108 were fake; or.”
ACT 12 OF 2007
THE KERALA MUNICIPALITY (AMENDMENT) ACT, 2007

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.- WHEREAS, it is expedient further to amend the Kerala Municipality Act, 1994 (20 of 1994) for the purposes hereinafter appearing;

BE it enacted in the Fifty-eighth year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Kerala Municipality (Amendment) Act, 2007.

(2) It shall come into force at once.

2. Amendment of Section 91.- The existing section 91 of the Kerala Municipality Act, 1994 (20 of 1994), shall be numbered as sub-section (1) thereof and after sub-section (1) as so numbered, the following sub-section shall be inserted, namely:-

“(2) Notwithstanding anything contained in clause (p) of sub-section (1), a member, who had committed default in filing a statement of his assets and liabilities within the time limit prescribed under section 143A on the date on which the Kerala Municipality (Amendment) Act, 2007 came into force, shall not be deemed to be disqualified, if he files such statement before the concerned authority within 90 days from the date on which the said Act came into force.”.
THE KERALA MUNICIPALITY (SIXTH AMENDMENT) ACT, 2005.

(ACT 36 OF 2005)

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THE KERALA MUNICIPALITY (SIXTH AMENDMENT) ACT, 2005.¹

(ACT 36 OF 2005)

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.-WHEREAS, it is expedient further to amend the Kerala Municipality Act, 1994 for the purposes hereinafter appearing;

BE it enacted in the Fifty-sixth year of the Republic of India as follows:-

1. Short title and commencement.-This Act may be called the Kerala Municipality (Sixth Amendment) Act, 2005.

   (2) It shall come into force at once.

2. Amendment of section 538.- In sub-section (2) of section 538 of the Kerala Municipality Act, 1994 (20 of 1994), for the words “penalty at the rate of two per cent per mensum”, the words “penalty at the rate of one per cent per mensum” shall be substituted.

¹ Published under the authority of the Governor in Kerala Gazette dated 24-08-2005.
[Translation in English of the “2012-മെയ് മെയ് മെയ് മെയ് (അമേർണ്ണം) എം ജി” published under the authority of the Governor.]

ACT 1 OF 2013

THE KERALA MUNICIPALITY (AMENDMENT) ACT, 2012

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.—Whereas, it is expedient further to amend the Kerala Municipality Act, 1994 for the purposes hereinafter appearing;

Be it enacted in the Sixty-third Year of the Republic of India, as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Kerala Municipality (Amendment) Act, 2012.

   (2) Section 2 of this Act shall be deemed to have come into force on the 1st day of November, 2010 and the remaining sections shall be deemed to have come into force on the 25th day of November, 2011.

2. **Amendment of section 143A.**—In the Kerala Municipality Act, 1994 (20 of 1994) (hereinafter referred to as the principal Act), in sub-section (1) of section 143A, for the words “three months” the words “fifteen months” shall be substituted.

3. **Insertion of new sections after section 334.**—In the principal Act, after section 334, the following sections shall be inserted, namely:—

   “334A Management of waste at source.—(1) Notwithstanding anything contained in sections 326 to 334 and in sections 335 and 336 of this Act, the owner or the person having the lawful management or control of trade centres, hospitals, markets, slaughterhouses, chicken stalls, fish stalls, marriage halls, flats, hotels, catering service establishments, houses having a plinth area of more than 400 square metres and such other establishments as may be notified by the Municipality, shall,—

   (a) keep the waste originated in such buildings, establishment or places, segregated as bio-degradable and non bio-degradable waste at the source itself, in the manner as may be prescribed and as provided for in the bye-laws of the Municipality and set up sufficient systems in this behalf;
(b) process and dispose of in appropriate manner the bio-degradable waste segregated as per clause (a) at the source itself or with the written permission of the Secretary, at the neighbouring place in the ownership of such person, subject to the provisions of the Environment Protection Act, 1986 (Central Act 29 of 1986) and the Rules made thereunder and without causing pollution to water, air and sound and if there is space restriction for this purpose, in order to ensure the processing of such waste through the Municipality or through waste processing agencies recognised by the Government, pay such fees, in such manner as may be prescribed in accordance with the quantity and type of waste;

(c) in order to deal with the non bio-degradable waste segregated under clause (a), enter into agreement with the person, or with the establishment which, produces or distributes the goods which causes such wastes, to take back the wastes relating to such goods and on the other hand to remit the fees to the Municipality during such period, in such manner and at such rates, as may be prescribed; and

(d) process the waste water originated in such buildings or establishments or places scientifically at its source and where it cannot be processed scientifically, enter into an agreement with an agency recognised by the Government, which processes waste water scientifically, and shall not allow the waste water to flow into water bodies, drainages or public way or public places.

(2) The buildings, establishments and places specified in sub-section (1) shall have the systems for processing the waste as stated in the said sub-section at the time of their construction itself and the Municipality shall not grant working permit, license or building number in respect of those which do not have such systems and in the case of such existing buildings, establishments and places, the Secretary may allow a period not exceeding one year for making such systems or for rectifying the deficiencies in such systems and cancel the license, building number or working permit of those institutions which do not make sufficient system, after giving the party concerned an opportunity of being heard.

(3) Whoever violates any of the provisions of sub-section (1) shall, on conviction, be punished with imprisonment for a term which shall not be less than six months but which may extend to one year and with fine which shall not be less than ten thousand rupees but which may extend to fifty thousand rupees or with both.
(4) Any person convicted under sub-section (3) shall be punished with a fine of not less than one thousand rupees for each day of continuing violation of the provisions of sub-section (1).

334B. Restriction on plastic carry bags and covers and management of plastic wastes.—(1) Subject to the provisions of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) and the Rules made thereunder,—

(a) the Municipality shall, by notification, fix the minimum price of various kinds of plastic carry bags and plastic covers and no institution or person shall sell such bags or covers at a price lower than the price so fixed or give them free of cost and the Municipality shall take steps to ensure that no institution or person does so;

(b) where an applicant who applies for license under section 447 intends to sell plastic bags or plastic covers through his establishment, such information shall be recorded in the application and the Municipality may, in addition to the usual license fee, realise a fixed amount as additional fee in this behalf for the period as may be prescribed, in accordance with the approximate number or quantity of plastic bags and plastic covers intended to be sold;

(c) every consumer shall keep the waste plastic bags and plastic covers segregated from other wastes and shall be managed as provided for in the bye-laws that may be made by the Council.

(2) The Secretary shall, lodge complaint any person who violates the provisions of clause (a) of sub-section (1), in accordance with the provisions of the said Central Act and the Rules made thereunder.

334C. Constitution of Waste Disposal Fund.—The Municipality shall constitute a special fund, by name ‘The Waste Disposal Fund’ for the purpose of disposal of waste, especially for the disposal of plastic waste, originated within the Municipal area, and,

(a) the additional fee realised as per clause (b) of sub-section (1) of section 334B.

(b) the fine amount recovered in the cases relating to waste disposal;

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(c) the amounts that may be granted by the Government or given by other agencies or person for this purpose;

shall be credited to the Fund and the same shall be managed in the manner as may be prescribed.”.

4. Repeal and saving.—(1) The Kerala Municipality (Amendment) Ordinance, 2012 (43 of 2012) (hereinafter referred to as the said Ordinance) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act:

Provided that no person accused of an offence under the provisions of the principal Act as amended by the said Ordinance during the period from the 23rd day of July, 2012 to the 13th day of August, 2012 shall be subjected to conviction.
[Translation in English of "2017-ൽ തെലിയിത്താഴുന്നുകളുടെ (അംഗങ്ങൾ) പുനഃഭാഷ്യം" published under the authority of the Governor.]

**ACT 19 OF 2017**

**THE KERALA MUNICIPALITY (AMENDMENT) ACT, 2017**

An Act further to amend the Kerala Municipality Act, 1994.

**Preamble.**—Whereas, it is expedient further to amend the Kerala Municipality Act, 1994 for the purposes hereinafter appearing;

Be it enacted in the Sixty-eighth Year of the Republic of India, as follows:

1. Short title and commencement.—(1) This Act may be called the Kerala Municipality (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 1st day of June, 2017.

2. Amendment of section 447.—In the Kerala Municipality Act, 1994 (20 of 1994) (hereinafter referred to as the principal Act), in section 447, sub-sections (7) to (10) and the Explanation shall be omitted.

3. Repeal and saving.—(1) The Kerala Municipality (Amendment) Ordinance, 2017 (19 of 2017) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.
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നിര്ദ്ദേശങ്ങൾ

നിര്‍ദ്ദേശങ്ങളിലെ ഇനിയുള്ള പ്രാധാന്യ കേന്ദ്രം നിലവിലെ കേന്ദ്രസേവക സേവനങ്ങളുടെ തലവുമായി ബന്ധപ്പെട്ടു. അനുബദ്ധതകളുടെ പരിപാലനത്തിനു പ്രാമുഖ്യം 2018 ഏജുമാവ് 6-ന്റെ തിയതി ഫോറോബുൾസിന് അനുസരിച്ച് മാറ്റം ചെയ്യുന്നു.

നിര്‍ദ്ദേശങ്ങളുടെ പ്രധാനികളായി.

മാർ. മാ. മേരിയോമേരി,

നിര്‍ദ്ദേശങ്ങൾ.
2018-ൽ 24-ൽ ആരംഭം

2018-ൽ കൊടുക്കുന്ന മുനിസിപ്പാലിറ്റി (എഡ്യുക്കാഷണൽ) കോഴ്സ്

1994-ൽ കൊടുക്കുന്ന മുനിസിപ്പാലിറ്റി കോഴ്സ് നിലനിൽക്കുന്ന മുസ്ലിം വിദ്യാലയങ്ങൾ ചേർന്ന്

ജല്ലായി പ്രവൃത്തിയുക്തി അക്കാദമിയുടെ പ്രവാചകരും വിദ്യാർത്ഥികൾക്കും വിദ്യാഭ്യാസ മേഖലയിൽ മാത്ര പ്രസ്താവിച്ചിരിക്കുന്നു —

3. അഭ്യാസിക്കുന്ന (പ്രവൃത്തിയും) — (1) കൊടുക്കുന്ന 2018-ൽ കൊടുക്കുന്ന മുനിസിപ്പാലിറ്റി (എഡ്യുക്കാഷണൽ) കോഴ്സിൽ 16-30 വയസ്സുള്ള വിദ്യാർത്ഥികളാണ്

(2) 2017 ൽ ഫൊറമാൽ 16-30 വയസ്സുള്ള വിദ്യാർത്ഥികളായി ഇത് പ്രചരിപ്പിച്ചിട്ടിരിക്കുന്നു.


(1) കൊടുക്കുന്ന (പ്രവൃത്തിയും) —

(അ) "2013 ൽ ഫൊറമാൽ 31-30 വയസ്സുള്ളവർ" ശിക്ഷാ മേഖലയും വിദ്യാഭ്യാസ മേഖലയും പ്രാക്തനവ്യവസ്ഥയും. "2017 ൽ ഫൊറമാൽ 31-30 വയസ്സുള്ളവർ" ശിക്ഷാ മേഖലയും വിദ്യാഭ്യാസ മേഖലയുമാണ് ഫൊറമാലായി പ്രവൃത്തിക്കും;

(ബി) "അക്കാദമിയുടെ കോഴ്സ്" നൽകുന്ന വിദ്യാഭ്യാസ മേഖലയും വിദ്യാഭ്യാസ മേഖലയും പ്രവൃത്തിം ആവശ്യപ്പെട്ടുകൊണ്ടു കൊഴ്സിക്കും നൽകുന്ന വിദ്യാഭ്യാസ കോഴ്സിക്കും;

(അരി) "ഭരണാധികാരിയായി വെച്ച നിയയാണ് ഓരോ വെള്ളത്തിന്റെ പ്രവൃത്തിയും ഓരോ ഭരണാധികാരിയുടെ പ്രവൃത്തിയും" അതിന്റെ നിയയെ കൊണ്ടു കാണുക കൊഴ്സിക്കും;

(ബി) "ഭരണാധികാരിയായി വെച്ച എന്തെങ്കിലും വെള്ളത്തിന്റെ പ്രവൃത്തിയും ഓരോ വെള്ളത്തിന്റെ പ്രവൃത്തിയും" പ്രവൃത്തിക്കും, ഓരോ അഭിവൃദ്ധിയുടെ പ്രവൃത്തിയും നിയാണ് ഓരോ വെള്ളത്തിന്റെ പ്രവൃത്തിയും നിയാണ് കൊഴ്സിക്കും പ്രവൃത്തിക്കും.
(2) (2) - (2) പ്രകാരം പ്രകാരം പിന്തുണയ്ക്കാൻ അത് മാചിലിയായി "അനിലകണ്ടോ അക്ഷരിഭാഷ പുതുതല്ലക്കേരി പുതുതല്ലക്കേരി" എന്ന നാമസ്ഥാനം നാമസ്ഥാനം "ണിരമാർ പുതുതല്ലക്കേരി" എന്ന നാമസ്ഥാനം "ജിജിമാർ പുതുതല്ലക്കേരി" എന്ന നാമസ്ഥാനം ആണിതു നിലനിർത്തുന്നു.

3. രൂപായുടെ രൂപായുടെ — (1) 2018-ലെ തലക്ക് സുരിപ്പാക്കിടീ (ലെന്റ്) ചെമ്പുറിയിലാണ് (2018-ലെ 31) ലെന്റ് ലോകപ്രശസ്തിയായി.

(2) ലെന്റിന്റെ ലോകപ്രശസ്തിയായി പിന്തുണക്കാനാണ് (സമ്പന്ന) ലോകപ്രശസ്തിയായി പിന്തുണക്കാനാണ് (സമ്പന്ന) ലോകപ്രശസ്തിയായി പിന്തുണക്കാനാണ് (സമ്പന്ന) ലോകപ്രശസ്തിയായി പിന്തുണക്കാനാണ് (സമ്പന്ന) ലോകപ്രശസ്തിയായി പിന്തുണക്കാനാണ് (സമ്പന്ന) ലോകപ്രശസ്തിയായി പിന്തുണക്കാനാണ് (സമ്പന്ന)
GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No. 21475/Leg.C1/2017/Law. 6th July, 2018
Dated, Thiruvananthapuram, 22nd Mühunam, 1193
15th Ashadha, 1940.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Municipality (Amendment) Act, 2018 (24 of 2018).

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.
ACT 24 OF 2018

THE KERALA MUNICIPALITY (AMENDMENT) ACT, 2018

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Municipality Act, 1994 for the purposes hereinafter appearing;

Be it enacted in the Sixty-ninth Year of the Republic of India, as follows:—

1. Short title and commencement.—(1) This Act may be called the Kerala Municipality (Amendment) Act, 2018.

(2) It shall be deemed to have come into force on the 16th day of December, 2017.

2. Amendment of section 407.—In the Kerala Municipality Act, 1994 (20 of 1994) (hereinafter referred to as the principal Act), in section 407,—

(1) in sub-section (1),—

(a) for the words and figures “31st March, 2013”, the words and figures “31st July, 2017” shall be substituted;

(b) for the words “constructed any building”, the words “constructed, reconstructed or carried out additions to any building” and for the words “building construction”, the words “building construction or additions or reconstruction” shall be substituted;

(c) for the words “the Government”, the words “a committee consisting of the District Town Planner, Regional Joint Director and the Secretary of the Local Self Government Institution concerned” shall be substituted;

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(d) in the second proviso, for the words, "building construction", the words "building construction or additions or reconstruction" shall be substituted;

(2) in the Explanation after sub-section (2), after the words "any construction", the words "or building construction or additions or reconstruction" and after the words "any construction or reconstruction", the words "or additions" shall be inserted.

3. Repeal and saving.—(1) The Kerala Municipality (Amendment) Ordinance, 2018 (31 of 2018) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.
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GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No. 8340/Leg.C1/2018/Law. 6th July, 2018

Dated, Thiruvananthapuram, 22nd Mithunam, 1193
15th Ashadhha, 1940.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Municipality (Second Amendment) Act, 2018 (28 of 2018).

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.
[Translation in English of "2018-ൽ മികച്ച ഘടനാഭ്യന്തരി (അനന്ത വിവാദം) സംഘാടനം" published under the authority of the Governor.]

**ACT 28 OF 2018**

THE KERALA MUNICIPALITY (SECOND AMENDMENT) ACT, 2018

*An Act further to amend the Kerala Municipality Act, 1994.*

_Preamble._—Whereas, it is expedient further to amend the Kerala Municipality Act, 1994 for the purposes hereinafter appearing;

Be it enacted in the Sixty-ninth Year of the Republic of India, as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Kerala Municipality (Second Amendment) Act, 2018.

(2) It shall be deemed to have come into force on the 12th day of November, 2015.

2. **Amendment of section 143A.**—In the Kerala Municipality Act, 1994 (20 of 1994) (hereinafter referred to as the principal Act), in sub-section (1) of section 143A, for the words “fifteen months”, the words “thirty months” shall be substituted.

3. **Repeal and saving.**—(1) The Kerala Municipality (Second Amendment) Ordinance, 2018 (34 of 2018) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.
Kerala Gazette
EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. VII 7
Thiruvananthapuram, Thursday

2018 വരണ്ടം 20
20th December 2018

1940 മാസം 5
5th Dhanu 1940

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GOVERNMENT OF KERALA
Law (Legislation-C) Department
NOTIFICATION

No. 19228/Leg.C1/2018/Law. 20th December, 2018
Dated, Thiruvananthapuram, 5th Dhanu, 1194
29th Agrahayana, 1940.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Municipality (Third Amendment) Act, 2018 (32 of 2018).

By order of the Governor,

B. G. Harindranath,
Law Secretary.
ACT 32 OF 2018

THE KERALA MUNICIPALITY (THIRD AMENDMENT) ACT, 2018

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Municipality Act, 1994 (20 of 1994) for the purposes hereinafter appearing;

BE it enacted in the Sixty-ninth Year of the Republic of India, as follows:

1. Short title and commencement.—(1) This Act may be called the Kerala Municipality (Third Amendment) Act, 2018.

(2) It shall be deemed to have come into force on the 15th day of September, 2018.

2. Amendment of section 326.—In the Kerala Municipality Act, 1994 (20 of 1994) (hereinafter referred to as the principal Act) in section 326, after sub-section (3), the following sub-section shall be inserted, namely:

“(4) Notwithstanding anything contained in this Act or any other law for the time being in force, the Government may, if satisfied that it is necessary to do so in the public interest, make arrangements on contract basis or otherwise for the collection, transportation, disposal and processing of solid waste, rubbish, filth and such other materials from two or more Local Self Government Institutions, either directly or through the agency authorised by the Government or undertake any project, for the collection, transportation, disposal and processing of solid waste, rubbish, filth and such other materials, involving considerable expenditure.”.
3. Repeal and saving.—(1) The Kerala Municipality (Third Amendment) Ordinance, 2018 (49 of 2018) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.
നിയമ (നിയമ പരിഗണന പഠി) പാട്ടി

2019 പിള്ളിക്കോടത്ത് 02
02nd December 2019
1195 ശിവകാശി 16
16th Vrischikam 1195
1941 എണ്ണെണ്ണാനത്ത് 11
11th Aghrasya 1941

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2019-ലെ 10 - വ തെയ്യം

2019-ലെ വെള്ളം ആർക്കിവികളിലെ (മേഖലാപ്രക്രിയ) തെയ്യം

1994-ലെ വെള്ളം ആർക്കിവികളിലെ (മേഖലാപ്രക്രിയ) തെയ്യം

നിയമ തെയ്യം/അഭിപ്രായകദശ

2019-ലെ വലിയ ആർക്കിവികളിലെ (മേഖലാപ്രക്രിയ) തെയ്യം

1. സംസ്ഥാനത്തിന്റെ നേതൃത്വം - (1) ഈ തെയ്യം 2019-ലെ വലിയ ആർക്കിവികളിലെ (മേഖലാപ്രക്രിയ) തെയ്യത്തിന്റെ അടിസ്ഥാനം പ്രഖ്യാപിക്കുന്നതു വെച്ചാണ് സംസ്ഥാനത്തിന്റെ നേതൃത്വം.

(2) ഈ തെയ്യം 5-ഓളം തെയ്യം 2019 വലിയ മേഖലാപ്രക്രിയയുടെ (മേഖലാപ്രക്രിയ) തെയ്യത്തിന്റെ അടിസ്ഥാനം പ്രഖ്യാപിക്കുന്നതു വെച്ചാണ് സംസ്ഥാനത്തിന്റെ നേതൃത്വം.

2. 48-ഓളം സംസ്ഥാനത്തിന്റെ നേതൃത്വം - 1994-ലെ വലിയ ആർക്കിവികളിലെ (മേഖലാപ്രക്രിയ) തെയ്യം 48-ഓളം തെയ്യം

(1) (1)- (2) നാമകരണം, "പിന്നീട് നാമകരണം മേഖലാപ്രക്രിയയുടെ അടിസ്ഥാനത്തിന്" ചെയ്യുന്നതാണ് സംസ്ഥാനത്തിന്റെ നേതൃത്വം

(2) (3)- (3) നാമകരണം കൌണ്ടിസ് അഭിപ്രായം തമാശിലാണ് സംസ്ഥാനത്തിന്റെ നേതൃത്വം

"(3) പിന്നീട്, പ്രത്യേകതകൾ, പരിപാലനത്തിലെ (ആൻപാടെ) പ്രത്യേകതകൾ തമാശിലാണ് സംസ്ഥാനത്തിന്റെ നേതൃത്വം


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(3) ഇവ വാഗ്നർ പ്രവർത്തകന്റെ നിയമസര വിധാനകൾ നേടുന്റെ പ്രകാരം, 1968-ലെ കൊടുക്കൽ വിഭാഗത്തിന്റെ സിദ്ധാന്തം (1968-ലെ 19) ന്റെ വിവരത്തിൽ സ്പർശിക്കപെട്ട പദ്ധതികൾ (1) എന്ന വിഭാഗത്തിന്റെ പ്രവാചനത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, ഇതിന്റെ പ്രാവശ്യത്തിന്റെ, പ്രത്യേകതേക്കാക്കുന്നതു, കണക്കാക്കുന്നതേക്കാക്കുന്ന കിന്തുകളുടെ അഭിപ്രായം സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, ഇതിന്റെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു കൊണ്ടാണ്, പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ സൂചിപ്പിക്കുന്നതു 

3. 222-കാര്യക്രമ പ്രകാരം- യാതൊരു കാര്യക്രമ 222-കാര്യക്രമ 

(1) അൽക്കിസ് പ്രസ്താവനയായി, "മനുഷ്യനിരൂപനത്തിലെ പദ്ധതികളുടെ സ്വയംഭരണമ" എന്ന പ്രവാചകന്റെ പദ്ധതികളുടെ, ഇതിന്റെ പ്രാവശ്യത്തിന്റെ, പ്രത്യേകതേക്കാക്കുന്ന കിന്തുകളുടെ അഭിപ്രായം സൂചിപ്പിക്കുന്നതു കൊണ്ടാണിതു.

(2) (1) കാര്യക്രമം വിവരണം വാരിക്കുന്നതു കാര്യക്രമം, എന്നാൽ, "

(1) കാര്യക്രമം വിവരണം, എന്നാൽ, ഇതിന്റെ പ്രാവശ്യത്തിന്റെ, പദ്ധതികളുടെ സ്വയംഭരണമാണ് സൂചിപ്പിക്കുന്നതു കൊണ്ടാണിതു.

(2) ഇതിന്റെ പ്രാവശ്യത്തിന്റെ, പദ്ധതികളുടെ, പ്രത്യേകതേക്കാക്കുന്ന കിന്തുകളുടെ അഭിപ്രായം സൂചിപ്പിക്കുന്നതു കൊണ്ടാണിതു.

(3) ഇതിലെ പദ്ധതികളുടെ പ്രാവശ്യത്തിന്റെ, കൊണ്ടാണിതു. 1968-ലെ കൊടുക്കൽ 

4. 224-മില്ലറാണം സംവിധാനം- യാതൊരു കാര്യക്രമ 224-മില്ലറാണം (2) എന്ന വാരിക്കുന്നതു, "ആറിയില്ലെങ്കിൽ കാര്യക്രമം", എന്ന പ്രവാചകന്റെ പദ്ധതി 

5. 326-മില്ലറാണം സംവിധാനം- യാതൊരു കാര്യക്രമ 326-മില്ലറാണം, (4) എന്ന വാരിക്കുന്നതു, "അന്താരാഷ്ട്ര സംസ്ഥാനം", യാതൊരു കാര്യക്രമം 

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(2) വേഷത്തിൽ നിന്നിരയുള്ള സൂചിപ്പിക്കുന്നതുപോലെ അബ്ദുല്ല നഗീൻ എന്ന ആദ്യ സൈന്യത്തിന്റെ സേനാനിയായിരുന്നു അദ്ദേഹത്തിന്റെ അക്കാലത്തെ അധ്യക്ഷനായിരുന്നു. അദ്ദേഹത്തിന്റെ കർമ്മത്തിന് മുൻപ് ആദ്യകാല ക്രമീകരണം, അടുത്ത് ശטാഫ് സംവിധാനം വിലയിരുത്തിയിരുന്നു. അദ്ദേഹം പാലക്കാട് കുന്നിനെ യാതൊരു കാര്യത്തിന്റെ ആദിവിഷയമായി അന്താരാഷ്ട്ര സന്ദർശനത്തെ അവസാനിപ്പിക്കുക.
GOVERNMENT OF KERALA
Law (Legislation-C) Department

NOTIFICATION

No.4904/Leg.C1/2019/Law. Dated Thiruvananthapuram, 2nd December, 2019
16th Vrischikam, 1195
11th Agrahayana, 1941.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Municipality (Amendment) Act, 2019 (10 of 2019).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.
ACT 10 OF 2019

THE KERALA MUNICIPALITY (AMENDMENT) ACT, 2019

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.— WHEREAS, it is expedient further to amend the Kerala Municipality Act, 1994 (20 of 1994) for the purposes hereinafter appearing;

BE it enacted in the Seventieth Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Kerala Municipality (Amendment) Act, 2019.

(2) Section 5 of the Act shall be deemed to have come into force on the 2nd day of March, 2019 and the remaining sections shall be deemed to have come into force on the 6th day of March, 2019.

2. Amendment of section 48.— In the Kerala Municipality Act, 1994 (20 of 1994) (hereinafter referred to as the principal Act) in section 48,—

(1) in sub-section (1), the words “borne on such cadre, as may be prescribed”, shall be omitted;

(2) for sub-section (3), the following sub-sections shall be substituted, namely:—

“(3) The pay and allowances of the Secretary as fixed by the Government from, time to time, shall in the first instance to be paid from the State Fund. The pay and allowances paid to the Secretary and the contributions towards his leave salary, pension and provident fund to the extend required by the conditions of his service under the Government, to be made by him or on his behalf shall be credited monthly to the State fund by the Municipality.

(3A) Subject to the provisions of this Act, the Government shall by rules made under the Kerala Public Services Act, 1968 (19 of 1968), regulate the classifications, method of recruitment, conditions of service, pay and allowances, discipline and conduct of the Secretaries appointed under sub-section (1) and such rules may provide for the constitution of a separate service or cadre, either for the whole State or for each district, for the Secretaries along with such other Government servants as are considered necessary by the Government.”.

3. Amendment of section 222.— In section 222 of the principal Act,—

(1) in the marginal heading, for the words “Constitution of a common municipal service”, the words “Officers and employees of Municipality” shall be substituted;
(2) for sub-section (1), the following sub-sections shall be substituted, namely:—

“(1) The officers and employees of a Municipality, other than contingent employees, shall be Government servants.

(1A) The Municipality shall pay the officers and employees such salary and allowances as may from, time to time, be fixed by the Government and shall also make such contribution towards their leave salary, pension and provident fund, as may be required by the conditions of their service under the Government, to be made by them or on their behalf.

(1B) Subject to the provisions of this Act, the Government shall by rules made under the Kerala Public Services Act, 1968 (19 of 1968), regulate the classifications, method of recruitment, conditions of service, pay and allowances, discipline and conduct of the officers and the employees and such rules may provide for the constitution of a separate service, for any class of officers or employees of Municipalities either for the whole State or for each district.”.

4. Amendment of section 224.— In sub-section (2) of section 224 of the principal Act, for the words “Municipal Common Service”, the words “Local Self Government Department Common Service” shall be substituted.

5. Amendment of section 326.— In section 326 of the principal Act, after sub-section (4), the following sub-section shall be inserted, namely:—

“(5) Notwithstanding anything contained in this Act or any other law for the time being in force, for the purpose of carrying out the provisions contained in sub-section (4), the Government shall have the power to take over any land belonging to the Local Self Government Institution, in which the project as specified in said sub-section is proposed to be implemented, by a notification published in the Official Gazette.”.

6. Repeal and saving.— (1) The Kerala Municipality (Amendment) Ordinance, 2019 (28 of 2019) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.
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1195 ഏണ്ണ് 5
5th Kumbham 1195

1941 അച്ച് 29
29th Magha 1941

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നമസ്കാരം

ഗ. ബി. സി. ടി. (വി. സി. ഡി. ഐ. സി.)

നിയമനസാഹിത്യം

നമസ്കാരം, 2020 ഫെബ്രുവരി 18

1195 ഏണ്ണ് 5

1941 അച്ച് 29.

ദക്ഷിണ മോണ്ടേഴിലെ ദേശീയപോലീസ് കോൺസിൽ കമ്മീറ്റിയുടെ പ്രവിശ്യകാരനെയും സംസ്കൃതിയുമായി ബന്ധപ്പെട്ട പരിവാരാണിയുമായി നാട്ടുപാടുകളുടെ സാമൂഹ്യവൽക്കരണം നടത്തുന്നതിന് 2020 ഫെബ്രുവരി 17-ാം നാളിലെ നാട്ടുപാടുള്ള സമാധാനം വരുന്നു.

നാട്ടുപാടുള്ള സമാധാനം,

നമസ്കാരം, ബി.ഇ.,

രാജാർണ്ണാം.
2020-ാം 3-ാം തീയതി

2020-ാം വേനൽകാല അത്തിറക്കമേളി (സേവനാം) തീയതി

1994-ാം വേനൽകാല അത്തിറക്കമേളി തീയതി നേതൃത്വത്തിൽ സ്ഥാനാർത്ഥിക്കാവുന്നതുകൊണ്ട്

തീയതി

നിര്‍ണയം.—1994-ാം വേനൽകാല അത്തിറക്കമേളി തീയതി (1994-ാം 20) അനുസരിച്ച് അത്തിറക്കാലാ സേവനാം പ്രബലതയുള്ളതായി വേദിക്കുന്നു പ്രായോഗികമായി;

അതേസമയം പിന്നെ സേവനാം പ്രബലതയുള്ളതായി വേദിക്കുന്നു പ്രായോഗികമായി വിശ്വസിക്കുന്നു (രാഷ്ട്രീയ സേവനാം തീയതി)

1. അനുമതിയുള്ള പ്രസ്ഥാനം.—(1) ഈ തീയതി നാലനൂറ്റാണ്ടുള്ള സേവനാം തീയതി (സേവനാം)

(2) പ്രസ്ഥാന പ്രവർത്തനത്തില്‍ നിവര്‍ത്തിക്കുന്നത്

2. 6-ാമ ഫെബ്രുവരി തീയതി.—1994-ാം വേനൽകാല അത്തിറക്കമേളി തീയതി(1994-ാം 20) അനുസരിച്ച് നാലനൂറ്ടാണ്ട് തീയതി

(3) പിന്നെ പ്രവര്‍ത്തിക്കുന്നത്

(ഇ) (അ) സേവനാം

(i) (i)-ഓ സൗകര്യത്തിലോ "രത്നാര്‍ത്ഥിവിവരണം" അടയാളത്തില്‍ എല്ലാ രത്നാര്‍ത്ഥികളായും എല്ലാവര്‍ക്കും അത് പ്രീതിപ്പെടുന്ന സവാര്‍ത്ഥികളും;

(ii) (ii)-ഓ സൗകര്യത്തിലോ "രത്നാര്‍ത്ഥിവിവരണം" അടയാളത്തില്‍ എല്ലാവര്‍ക്കും എല്ലാര്‍ക്കും "രത്നാര്‍ത്ഥിവിവരണം" അംഗത്തില്‍ എല്ലാവര്‍ക്കും "രത്നാര്‍ത്ഥിവിവരണം" അംഗത്തില്‍ എല്ലാവര്‍ക്കും സമാധാനമുള്ളതുമോ;

(അ) (അ) സേവനാം

(i) (i)-ഓ സൗകര്യത്തിലോ "രത്നാര്‍ത്ഥിവിവരണം" അടയാളത്തില്‍ എല്ലാവര്‍ക്കും എല്ലാര്‍ക്കും "രത്നാര്‍ത്ഥിവിവരണം" അംഗത്തില്‍ എല്ലാവര്‍ക്കും "രത്നാര്‍ത്ഥിവിവരണം" അംഗത്തില്‍ എല്ലാവര്‍ക്കും "രത്നാര്‍ത്ഥിവിവരണം" അംഗത്തില്‍ എല്ലാവര്‍ക്കും സമാധാനമുള്ളതുമോ.
GOVERNMENT OF KERALA
Law (Legislation-C) Department

NOTIFICATION

No. 1243/Leg.C1/2020/Law. Dated, Thiruvananthapuram, 18th February, 2020
5th Kumhram, 1195
29th Magha, 1941.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased
to authorise the publication in the Gazette of the following translation in English language of the Kerala
Municipality (Amendment) Act, 2020 (3 of 2020).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.
ACT 3 OF 2020

THE KERALA MUNICIPALITY (AMENDMENT) ACT, 2020

An Act further to amend the Kerala Municipality Act, 1994.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Municipality Act, 1994 (20 of 1994) for the purposes hereinafter appearing;

Be it enacted in the Seventy first Year of the Republic of India, as follows:—

1. Short title and commencement.—(1) This Act may be called the Kerala Municipality (Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of section 6.—In the Kerala Municipality Act (20 of 1994) in sub-section (3) of section 6,—

(a) in clause (a),—

(i) in sub-clause (i), for the words “twenty five”, the words “twenty six” shall be substituted;

(ii) in sub-clause (ii), for the words “twenty five”, the words “twenty six” and for the words “fifty two”, the words “fifty three” shall be substituted;

(b) in clause (b),—

(i) in sub-clause (i), for the words “fifty five”, the words “fifty six” shall be substituted;

(ii) in sub-clause (ii), for the words “fifty five”, the words “fifty six” and for the words “one hundred”, the words “one hundred and one” shall be substituted.